

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-120/2001/ 2129 /A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Jogeswar Borah,
Presiding officer,
Industrial Tribunal, Cachar, Silchar.

Dated Guwahati, the 20th April, 2021.

Sub:- Earned Leave.

Ref:- Your letter No. ITS.01/2021/335 dtd 19.04.2021.

Sir,

With reference to the above, I am directed to inform you that you have been granted earned leave for nine days from 22.04.2021 to 30.04.2021 along with station leave permission from the evening of 20.04.2021 till the evening of 30.04.2021, subject to submission of your Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been asked to hand over charge to the District and Sessions Judge, Cachar, Silchar and in her absence to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

sd/-

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JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-120/2001/2130-/A, dated 20.4.2021
Copy to:

1. The District and Sessions Judge, Cachar.
2. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
3. The Project Manager, Gauhati High Court, Guwahati.

20/4/21
JT.REGISTRAR (VIGILANCE)
Ras